HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION THE 26TH MARCH, 2025

No. 94 A: The Judicial officers named in Column no. 02 are posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officer concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

SI. No.	Name of the officer with designation and present place of posting	the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	officer after vesting the powers of Civil Judge (Junior
1.	Mr. Nirbhay Prakash Addl. Civil Judge (Jr.Div.)-cum-J.M, Dhanbad	(a) Civil Judge (Junior Division) (b) Daltonganj (c) Daltonganj	(a) Rs. 7,00,000/- within the local limits of Daltonganj Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Daltonganj Munsifi	O5 Civil Judge (Jr.Div.)- cum-J.Mcum-Special Court, elected MP/MLA, Daltonganj
2.	Mr. Alok Ojha, Addl. Civil Judge (Jr. Div.)- cum-JM, Rajmahal (Sahebganj)	(a) Civil Judge (Junior Division) (b) Nagar Untari (c) Garhwa	(a) Rs. 7,00,000/- within the local limits of Nagar Untari Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Nagar Untari Munsifi	Civil Judge (Jr. Div.)- cum-S.D.J.M., Nagar Untari (Garhwa)

By order of the Court, Sd/- Manoj Prasad Registrar General

Memo No. 1464 /Apptt.

Dated Ranchi the 26th March, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges, for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.

Registrar General